



తెలంగాణ రాజపత్రము

**THE TELANGANA GAZETTE**

**PART IV-A-EXTRAORDINARY**

**PUBLISHED BY AUTHORITY**

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No. 5] HYDERABAD, SATURDAY, FEBRUARY 11, 2023  
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**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

[1]

**L.A. BILL No. 5 OF 2023**

A BILL TO AUTHORIZE THE APPROPRIATION OF CERTAIN FURTHER MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR COMMENCED ON THE 1<sup>ST</sup> APRIL, 2022.

Be it enacted by the Legislature of the State of Telangana in the Seventy Fourth year of the Republic of India as follows:-

*Short title.*

1. This Act may be called the Telangana Appropriation (No.2) Act, 2023.

*Authorization of supplementary appropriation of Moneys from and out of the Consolidated Fund of the State of Telangana for the financial year which commenced on the 1<sup>st</sup> April, 2022.*

2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year which commenced on the 1<sup>st</sup> April, 2022, a further sum not exceeding twenty thousand five hundred and four crores, eighty eight thousand rupees, being moneys required to meet, -

(a) the supplementary grants made by the Telangana Legislative Assembly for that year, as set-forth in column (3) of the Schedule; and

(b) the supplementary expenditure charged on the Consolidated Fund of the State of Telangana for that year, as set forth in column (4) of the Schedule.

*Appropriation.*

3. The sums authorized to be appropriated from and out of the Consolidated Fund of the State by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

**THE SCHEDULE**  
(See sections 2 and 3)

Demand Number	Services and Purposes	SUMS NOT EXCEEDING			Total
		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State		
(1)	(2)	(3)	(4)	(5)	
		Rs.	Rs.	Rs.	Rs.
I.	State Legislature	1,05,46,000	20,00,000	1,25,46,000	
II.	Governor and Council of Ministers	19,00,000	- -	19,00,000	
III.	Administration of Justice	22,95,31,000	6,98,60,000	29,93,91,000	
IV.	General Administration and Elections	9,09,11,000	- -	9,09,11,000	
V.	Revenue, Registration and Relief	57,13,62,000	10,23,93,000	67,37,55,000	
VI.	Excise Administration	284,44,91,000	4,79,67,000	289,24,58,000	
VII.	Commercial Taxes Administration	36,56,36,000	- -	36,56,36,000	
		2,36,00,000	8,24,000	2,44,24,000	
IX.	Fiscal Administration, Planning, Surveys and Statistics	3,09,95,000	- -	3,09,95,000	
		32,66,49,000	1850,00,00,000	1882,66,49,000	
		294,44,67,000	- -	294,44,67,000	
		- -	310,52,93,000	310,52,93,000	
		- -	- -	- -	

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
X.	Home Administration	588,59,01,000	66,61,000	589,25,62,000
		266,06,19,000	28,54,000	266,34,73,000
XI.	Roads and Buildings	52,56,81,000	--	52,56,81,000
		95,77,80,000	4,81,12,000	100,58,92,000
XII.	School Education	2453,90,20,000	--	2453,90,20,000
		564,28,79,000	--	564,28,79,000
XIII.	Higher Education	334,88,83,000	--	334,88,83,000
		1,41,33,000	--	1,41,33,000
XIV.	Technical Education	27,84,07,000	--	27,84,07,000
		1,55,71,000	--	1,55,71,000
XV.	Sports and Youth Services	7,65,60,000	--	7,65,60,000
XVI.	Medical and Health	1556,22,65,000	--	1556,22,65,000
		278,30,50,000	--	278,30,50,000
		20,00,00,000	--	20,00,00,000
XVII.	Municipal Administration and Urban Development	1031,62,78,000	--	1031,62,78,000
		200,00,00,000	--	200,00,00,000
XIX.	Information and Public Relations	34,06,57,000	--	34,06,57,000
XX.	Labour and Employment	77,26,58,000	--	77,26,58,000
		1,63,26,000	--	1,63,26,000
XXI.	Social Welfare	195,15,71,000	--	195,15,71,000
		1,000	--	1,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXII.	Tribal Welfare	106,71,55,000	--	106,71,55,000
XXIII.	Backward Classes Welfare	22,64,70,000	--	22,64,70,000
		3,02,33,000	--	3,02,33,000
XXIV.	Minority Welfare	395,52,91,000	--	395,52,91,000
XXV.	Women, Child and Disabled Welfare	471,65,57,000	--	471,65,57,000
		79,86,73,000	--	79,86,73,000
XXVII.	Agriculture	425,66,90,000	--	425,66,90,000
		1106,92,69,000	--	1106,92,69,000
XXVIII.	Animal Husbandry and Fisheries	112,08,28,000	--	112,08,28,000
		81,65,27,000	--	81,65,27,000
		76,13,30,000	--	76,13,30,000
XXIX.	Forest, Science, Technology & Environment	2,42,27,000	--	2,42,27,000
XXX.	Co-operation	2,00,000	--	2,00,000
XXXI.	Panchayat Raj	2737,28,85,000	1,00,000	2737,29,85,000
		273,55,03,000	1,05,55,000	274,60,58,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXXII.	Rural Development	615,62,08,000	- -	615,62,08,000
	Revenue			
	Capital	81,53,33,000	- -	81,53,33,000
XXXIII.	Irrigation and Command	24,68,02,000	- -	24,68,02,000
	Revenue			
	Capital	1800,07,94,000	56,53,11,000	1856,61,05,000
XXXV.	Energy	39,74,000	- -	39,74,000
	Revenue			
	Loans	860,89,00,000	- -	860,89,00,000
XXXVI.	Industries and Commerce	64,24,61,000	- -	64,24,61,000
	Revenue			
	Capital	57,39,00,000	6,20,000	57,45,20,000
XXXVII.	Tourism, Art and Culture	174,02,67,000	- -	174,02,67,000
	Revenue			
XXXVIII.	Civil Supplies	72,53,00,000	- -	72,53,00,000
	Administration			
	Revenue			
XXXIX.	Information Technology	78,34,33,000	- -	78,34,33,000
	Electronics and			
	Communications			
	Total	18257,75,38,000	2246,25,50,000	20504,00,88,000

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**STATEMENT OF OBJECTS AND REASONS**

The Bill is introduced in pursuance of article 205 of the Constitution of India read with article 204 (1) thereof, to provide for the appropriation out of the Consolidated Fund of the State of Telangana, of the moneys required to meet, -

(a) the supplementary grants made by the Telangana Legislative Assembly for the expenditure of the State Government for the financial year which commenced on the 1<sup>st</sup> April, 2022; and

(b) the supplementary expenditure charged on the said Fund for that year.

**T. HARISH RAO,**  
Minister for Finance, Medical,  
Health and Family Welfare.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE  
AND CONDUCT OF BUSINESS IN THE TELANGANA LEGISLATIVE  
ASSEMBLY.**

The Telangana Appropriation (No.2) Bill, 2023 after it is passed by the Legislature of the State, may be submitted to the Governor for her assent under article 200 of the Constitution of India.

**T. HARISH RAO,**  
Minister for Finance, Medical,  
Health and Family Welfare.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.